Devectored Life of Pringer Fram Diffe Vision Frame Diffe Vision						
	Minutes of the Meeting NC-V held on 04.12.2088					
The Meeting No. 38/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Sc SLNo. Name of the representatives & their Department designation	nemes (Chapter-4) of 04.12.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DG	FT. The following officers were present: -				
S. No. Name of the representatives & their Department designation						
Sin, Adrick Kuflart, Alord, LysLiGt 1 Sin, J.D. Lidi, Vicco President Sin, J.D. Lidi, Vicco President Sin, Sin, Vicco President Dic Missey Sin, Kuddeep Singh, Asset, Director DC (MSME) Sin Pradig Numer, F.T.D. O DGFT						
Sh Kuldeep Singh, Asst. Director DC (MSME) Sh Pradip Kumar, F.Y.D.O DGFT						
	(TEXTILES AND LEATHER ITEMS)					
1 the cubes the Mindes of NC Meeting No. 355AM09 dates 27:11 2008 were ratified. Thereafter, Agenda for individual cases for Meeting No. 305AM09 in decidant have in imaged of each case is enumerated below.						
ETINGNIMBER : 3684-ALC3/2008 MF	ETING DATE: 04.12.2008					
fine agenda case						
Case Na. 5/26/98-ALCX/2008	Party Name PIOTI CNC AUTOMATION PVT LTD, [BLA File 24/2046/08/07/AMSW	Mart No Chara 26 94-ALC 2008 81 2 2008 81 2 2008 81 2 4 4 4 4 4 4 4 4 4 4 4 4 4 4 4 4 4 4	Status: Transferred			
	served that ITC (HS) code of export item mentioned in this case is 84, which fall under the purview of DES-I	Bection (NC-I). It was therefore decided to transfer the case to DES-I Section.				
			-			
Case Na:2/25/84-ALC3/2008	Party Natur CHILSEA MILLS	Meet No Date 26/84-A.I.CS 2008 04.12.2008	Status: Approved			
BQ FIL 00.94000-0020W-AMINN	BLA File 16/24 (MINORIAL AMBOW as present in the meeting decided to ratily the Advance authorization issued in this case on the basis of written comments of DI	Mout No. Data: 5694-ALCS 2008 MI L2 2008				
Description of the control of the co	es present in the meeting decided to daily the Advance authorization listuad in this case on the dasks of written comments of Ur	(MOME) consiyed side their U.O NO.37 (byto32008-04/10sy, dased 03.12,2008 as detailed below -				
denim girts long boot cut jeans bibric, GSM-4304-1974. (Style No. 621528) 2 557 polysater 25% cut of cut o						
Non wown funble 4) Net to ret with interining accountability clause 1/2/0 Fastness 5) Net to net with						
5) Snap Fastners 6) 0.40 mtrs.						
5 Elastic 5						
jeans (55/e 2) 65% polyseter 25% 2) 0.26 Sq mtmsPc No 0215430278306021542027839 6054-105% 3) 0.20 Sq mtmsPc 3) 0.20 Sq mtmsPc						
No. GC14-CMEZPOS/CC14-DC2753-6) Continn dyes floric. CGM- 31 CM-CMEZPOS/CMEZPOS-MEZPOS TABLES 1 CM-CMEZPOS TABLES 4) 50 Featness 5) 5 Coop Featness 5) 5 Coop Featness 5) 5 Coop Featness 5) 5 Coop Featness 6) 6 4 M miss.						
5 Elastic						
100%_colors down passe passe						
COSTON days Basic, GAM- 5024-1076. 3) Non sovern basilist 4) Not to ret with interfering accountability clause. 4) 26 Fastness 5) Not to ret with accountability clause.						
5) Snap Fastners						
The GSM should match in both import & export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.						
Care Na.110896-ALC3/2008	Party Name JIW ANRAM SHEODUTTRAI INDUSTRIES PVT LTD.	Mart No/Date 26/84-ALCX 2008 to 17 Years	Status: Rejected			
BIQFE 01 S4 050 00 ST AMON	BLA File 10:24-940-000 66/A M09V	Meat NorThern 26/84-ALCI (2008) 81 2 2008 81 2 2008 81 2 2008 81 2 2008 81 2 2008 81 2 2008 81 2 2008 81 2 2008				
Decision: The Committee considered the case as per agenda alongwith other relevant papers and of reject. RLA may take suitable consequential action accordingly.	served that applicant firm have neither forwarded calculation sheet nor CAD/CAMLaymarker/Measuremen	/Style No., in absence of which it is not possible to compute the requirement of inputs. In	view of this, Committee was constrained to			
To him y since addition consequences accordingly.						
Case Na.20186-ALCX2008	Party Name/BCHA & CO	More No/Date 36:94-ALCI-2008 84.12-2008	Status: Deferred			
IRQFIL 015600005C/AM00	RLA File 05/24/94/00/651/AA69W	10. L2 No. Diane (650) 2392(7 15. 10. 2008	DeSc Desc 18 12 2008			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and ob-	served that copy of application has not been received in this case. It was decided to await the same and de	fer the case for re-listing on 18.12.2008.				
Case Na.3/31/84-ALC3/2008	Party Name (KEPAL CLOTHENG COP LTD	Meer No/Dans 26/94-ALCX 2008 84 12-2008	Status: Deferred			
SEQ File 01 86 030 00547 AM007	RLA File (SC24-940-98660 AM69)	Le No Dani 0510229540 15 10 2008	DeSet Date: 18.12.2008			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and ob	served that copy of application has not been received in this case. It was decided to await the same and de	er the case for re-listing on 18.12.2008.				
Case Na:4031/84-ALC3/2008	Party Name (KEPAL CLOTHENG COP LTD	Marc No/Euro 26:94-ALCI O388 64 12:2808 Liz No/Euro 26:022942 5:30:2888	Status: Approved			
BIQFE 01540300034(AM00)	BLA File (SC24 940 9944) AMON	Li No Than (150229342 5 10 2008				
Decision: The Committee considered the case as per agenda alongwith other relevant papers and o Sq mtr/Pc, which is lower than the City, asked for in terms of Policy Circular No. 34 dated 24.03.2008.	ose-mend that in this case export product is covered under SIDN, J-198, which allows input @ 220 Sq mits v Hence, Committee decided to allow the input @ 220 Sq mits./Pc in this case.	hereas firm have asked the same @ 2.34 Sq mts/Pc. The Committee observed that in	his case 7.5% more than SIDN Qty. is 2.36			
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.						
Care Na.6(21)56-xLC3/2008	Party Name COLOR LINES CLOTHENG INDIA PYT LTD,	Macr NoTher SOLAT COME	Status: Rejected			
BDFB 015000094/AM00	RLA File (IT)24 MADRIGAR AMON'	Mart No Thire 26/54-ALCI 2008 84 12 2008 Li No Chard (70/000477) 85 09 2008				
Decision: The Committee considered the case as per agenda alongwith other relevant papers and of reject.	served that applicant firm have neither forwarded calculation sheet nor CAD/CAMLaymarker/Measuremen	(Style No., in absence of which it is not possible to compute the requirement of inputs. In	view of this, Committee was constrained to			
RLA may take suitable consequential action accordingly.						
Cure Na.1 (3.084-NLC3/2008	Party Name IL MINN INTEA	Marc No Dane 3656-ALCC 2008	Status: Rejected			
INQ FBr 01 50/050 00 ISC: AM/00:	RLA File 12:24/940/00096/AM099	HARD ON CASE AND				
Decision: The Committee considered the case as per agenta alongwith other relevant papers and specific. In view of this, Committee was constrained to reject.	I observed that applicant firm have neither forwarded calculation sheet nor CADICAMLaymarkertMeasurer	nent/Style No., in absence of which it is not possible to compute the requirement of inp	uts. Further, wastage asked for is also not			
runk may save sursame consequential action accordingly.						
Care No. 2/33/86-ALC3/2008	Party Name UNIWORTH TEXTILES LIMITED,	Meet No/Danis 26/94-ALCX 2009 84 12-2008	Status: Rejected			
BQFB; 01569300033AM00/	BLA File SC:24-94-900 SHAMOW	Lie No Daniel 2001 18790				
Decision: The Committee considered the case as per agenda alongwith other relevant papers are characteristics of this item, it is not possible to compute the requirement of input. In view of this, Committee of the mountaine suitable consequential artists accordingly.	observed that applicant firm have not eliaborated the manufacturing process of export product with silk. little was constrained to reject.	Further, in the import item no. 1 Tussah spun silk yam has been mentioned, which is	not correct, hence, in absence of technical			
Case Na.5/33/86-ALC3/2008	Puny Namereshar multityarn mel limited Me	t NorThan 36/94-ALC/2006 Status	Approved			
NQ File 01 50050 00156/AM00*	OA EL A File 102 24 6960 000008 AMMOV	1 No There 56/94-ALCG/2008 States: 2 2009 No There 100/1109/773 2 2009				
Export intern Cay, allowed	entative of technical authorities present in the meeting decided to ratify the Advance authorization issued in	his case as detailed below -				
Decision in Command conscious or Color as part agrees and in Colorana man in septem Color Import						
The R.A shall be advised to take necessary action subject to compliance of other usual condition	i.					
Curo Na.6/33/86-ALC3/2008	Party Name GAURAV INTERNATIONAL	Most No Chang 66 64-ALCI COSS 64 12 2005 Ear No Chang 65 602009 (27 00 2005)	Status: Rejected			
BIQ FB/ 0159/00/00557/AM00/	REA File 65°24'940'99855' AA009'	E.ir. No-Dase 4510229979 [27.10.2008				
Decision: The Committee considered the case as per agenda alongwith other relevant papers and specific. In view of this, Committee was constrained to reject. RIA may stake suitable consequential action accordingly.	observed that applicant firm have neither forwarded calculation sheet nor CADICAMLaymarker/Measurer	nent/Style No., in absence of which it is not possible to compute the requirement of inp	uts. Further, wastage asked for is also not			
Case Na.:18/33/84-ALC/3/2008	Pury Name ASPNW ALL & CO LTD.	Meet No/Date 26/84-ALCS 2008 94.12.2008	Status: Apprened			
EQ FIX 015400000631AM09 Decision: The Committee considered the core on our pageds and in openithring with the representation	REA File 10 24/94/90096/AA099	16: 12:300 12: No.Char 100005419 11: 0.0006 10: 0.0	now he appended to man' Plant			
		www.wy.enuming.am meaneger. in the description of import item, the words "Plastic Sole" i	may we attraction to read as "Plastisons".			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.	lives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this					

Γ	- Decision: The Committee considered the case as per agenda alongwith other relevant papers and obse	Interest that copy of application has not been received in this case. It was decided to await the same and def	(21.11.2008) For the case for re-listing on 01.01.2009.			
			•			
	Case No.2/36/94-ALC/2008	Platy Name TENSHADE PREFAIR PAY LTD.	Meet No/Date 36-94-ALCA DWS	Status: Beformed		
14	TOP THE 01 SECONOMISM AMON	BLA File ST 24 940 00045 AMON	Mart No/Dare 26/64-ALCI (2008 81.12.0008 LL No.008-0070064219 24.11.2008	De Sir Daw 91 81 2009		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and obse	I arred that copy of application has not been received in this case. It was decided to await the same and def	princes for re-listing on 01.01.2009.			
	Con Na.2/36/36-ALC//2008	Pary Name ADITYA BIRLA NUVOLIMITID.	Mart No Date 26/84-ALC 2008 84 12 2008	Status: Approved		
	III)Fili 01560500387AM00	REA FILE SECREMONEOUS AMON	04.12.2008 Ea: No Than (\$2002)0090 25.11.2008			
ıs	Decision: The Committee considered the case as per agenda and in consultation with the representative		ps.11.366 ase by allowing 2% wastage on repeat basis as detailed below: -			
	Export item Export Qty. Import Item Qty. allowed 100% Flaxit-inen Yam Auto 2000 Kgs 100% Flaxit-inen Yam upto 2040 Kgs.					
	Decision: The Committee considered the case as per agends and in consultation with the representative Export lime					
	Case No. #236/94-ALC3/2009	Party Name/DULARI ENDORTS PVT, LTD.	Meet No/Date 36/94-ALC\ 2008 pt 12:2008	Status: Rejected		
	IQF8v 015605000388AM00	REA FIL SCOVERERS REARING	Ea No Daniel 500231444 25 11 2008			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and ob specific. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly.	oserved that applicant firm have neither forwarded calculation sheet nor CADICAMLaymarker/Measurem	nent/Style No., in absence of which it is not possible to compute the requirement of inpo-	ts. Further, wastage asked for is also not		
	RLA may take suitable consequential action accordingly.					
	Case Na. 6/36/98-43C/3/2008 Bit) Fils 10.1940/3/00/09/AM09	Pary Name SHAHI EXPORTS PVT, LTD. BLA File 97:24949 (0007 AA09)	Marc No/Date 3694-ALCA 2008 94.12-2008	Status: Deferred Defer Days 01 81 2009		
"		erved that copy of application has not been received in this case. It was decided to await the same and def	M 12 2008 Lis No David Tripol (1004) 34 26 11 2009 Lis No David Tripol (1004) 34 26 11 2009 Lis The Control for the Estimation (1004) 30 1000			
	Cor Na/13696-ALC3/2008	Party Name GRAUL EXPORTS DAT 1 Th	Mast No Date 26/84-ALCS 2008	Natur Beloved		
L	DOCES OF SERVICES AND C	PREY NAME SHORTS PVI. LILL	84.12.3088	Delan Describe		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and obse		Ea No.Daue/1008235 Di 11 2008 Er the case for re-listing on 01.01.2009.	DATE DES 01 11 2007		
_	Care Nu. 0/3/04/64-ALC/3/0488	Party Nature DIGRAM LIMITED				
	Case Na. 8/3-6/84-ALC3/2008 [80] File 91/86/98/98/80/AM99/	Party Name DIGIAM LIMITED BLA File 24/24/94/000015/AA009	Mort No/Date 26/84-ALCI, 2008 84.12.2008	Status: Befored Describes 01.01.2009		
ľ		BLA FILE 20:20 Religious SCA Month. ded to link the earlier relevant file wherein similar case of the firm have been ratified and defer the case for	Le Norther 200002000 27 1 2000 To 1 2000 on 0 1 0 1 2009.			
	,	THE COURSE OF TH				
Mission Asserts Class 16. dis Into String Acidents Trager Effections of 13 2000. Into String Acidents Trager Excellent and the String Acidents Trager Excellent and the String Acident Trager Excellent Acident Trager Excellent Acident Trager Excellent Acident Trager Excellent Acident Acident Trager Excellent Acident Acident Trager Excellent Acident Acident Trager Excellent Acident Acident Acident Acident Trager Excellent Acident Aciden						
TOWN OF TOWN THE CONTROL OF THE CONT						
Case No. 48 Min Court I Count (No. Notice) Control (No. Notice) County (No. No. No. 100 No.						
New						
cotton embroidens fabric. No.440512 Infants dre	ed (Styles					
Infants de daper	use with 100% cotton dyed theirs. GSM: 1924-1005. 1.25 as minsuPc. coater 1005, polynater piece dyed black, GSM: 9a minsuPc. cotton 1004-1005.					
daper 100% dyed (Style No.453362	cotton 00+1-10% fabric. Snap bastness (1 set of four Pcs) Net to net with accountability classes					
No.453362						
Girls dres parity	100%, Polyweiter taps 100% cotton dyed fishor, CSSM-E2N-10%, 1245 yards/IPC 100% cotton dyed fishor, CSSM-E2N-10%, 125 sig mins/IPC 100% cotton (201-10%). 100% polyweiter place dyed fishor, CSSM- 049 grims/IPC 100% polyweiter taps					
Girls dres panty 100% dyed (Style No.457475						
No.457475						
Infants dre	100% Polywater tape 2.45 yards/PC sax with 100% coston yaan dyed seer sucker fabric, 1.10 aq nitra/PC coser (CSS-1.354-195%					
Infants des disper 100% cott dyed seer fabric. No.447442	oo yam sucker					
No.447442 Galls des	(Style) (St					
Girls dre 100% cott dyed seer fabric No.447442	ion yam GSM-1354-19% sucker					
The GSM s The R.A sh	should match in both import & export. all be advised to take necessary action subject to compliance of other usual conditions.					
Car V	400 Hill Color Lines incompanie 4 December					
NC36/09	Mis Colour Lines incorporated, Bangaione Mis Colour Lines incorporated, Bangaione Mis 04:122008 F.N.0.18460/1958/M465-DES-VA on of input outloan forms in respect of Advance Authorization OSS241 of 10:62008—under Para 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES CONTINES OF PARA 4.7 of HBP (Vot) 2004-2000. MERCONTINES CONTINES					
No.0710 Decision	058241 dt. 01.05.2006 – under Para 4.7 of HBP (Vol.1) 2004-2000. The Committee considered the case as per aspends prof in consultation with the renuscantenation of technical	cal authorities present in the meeting observed that firm have not given justification for enhancement in the	Oty, already allowed by NC. Hence, decided to maintain status nun in this			
- evaluri l		cal authorities present in the meeting observed that him have not given justification for enhancement in the Firm may be informed accordingly.	any arrang and any real is maken, we come to maintain status quo in this Case.			
		· ···· ·······y DE INDITING MECONGRIGH.				
Coat No. 40 Inc. Coat Mis. No. 1907. Table Coat						
No.0510 Decision: 7 representa (i) (ii)	0 dt 04.12.2008 F.NO.18450.157/AM06-DES-V ion of input output norms in respect of Advance Authorization 156909 dt 90.05.2006 purple Parts 7.2 of MPD 04691.3004.2009	. Jan Propietor of the firm, who appeared for personal heading in this case allongwith biodyroid persons. Net condition them egond fairs in a semple Not that it is a seed in bell 8 flop also hence, 0.26 Sq refs. Ph. is adequate insisted of 0.16 Sq r	n explained the case along with sample and other relevant pages. The Committee after or either E. pic allowed by MCI, Morrox, decided to allow the same Q 0.26 Sp rets. Pic relate	initiated deliberations in consultation with the of 0.16 Sq max.Pc.		

Case No. 493 Mil Chebea Mills, New Delhi N. 3969 dt 0.1 12,008 F ROI 1846.0545/MAPJ.CES.V Ratification of lipp4 output norms in respect of Advance Author No.0510200771 dt. 12.03.2007 under Para 4.7 of HBP (Vol1) 2004-2009.

section. The Committee conscience for case as any expectation appears any expectation of the form where a papears are a per agented. Surpose the form of the form
Case No. 48 Wit Chance All St. 12:000 F No. 1446/00000000000000000000000000000000000
Clase No. 486 Ms G.D. Enterprises, Kniwsas WC-8000 or AC 12:0000 F No. 1348/00/1548/00 (As 12:000 F No. 1348/00 (As 12:000 F
(Cost) to 10 (Enthological Station Cost) A LIX (Cost) (Cos
Except to 150 (See 15
Class No. 489 Using Chessas Mile, New York KE/SHOW on the 12-2008 FAXO 1448-07272438ABG SEEV READ SHOW Committee and Committee
Locate to 400. With total hard high infant latery infanting Files Andreagonation Files September 1 Annual
Gast 8, 500 State Nation National Spiles Androposition File State And State And State Androposition File State And State And State Androposition File State Androposition of the State Androposition File State Androposition of the State Androposition File State Androposition State as any example of Advance Androposition File State Androposition State as any example of Advance Androposition State Androposition File State Androposition
Strict Appendix Strict App
Ludes' Top make of 100% colors wowel the COSA 1-1-1-1-000 and the COSA 1-1-1-000 and the COSA 1-1-000 and the COSA 1-1
Coas No. 1 Coas N
Class to 2 Roport J New companing officers of COST CNPP C) (SIASK) Validation of Cost Cost Cost Cost Cost Cost Cost Cost